DETAILED PUBLIC STATEMENT IN TERMS OF REGULATION 15(2) READ WITH REGULATION 13(4) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED TO THE PUBLIC SHAREHOLDERS OF JMT AUTO LIMITED

Registered Office: 224, A. J. C. Bose Road, Krishna Building, 9th Floor, Room No.902, Kolkata, West Bengal-700017

Open Offer("Offer"/"Open Offer") for acquisition of upto 3742760 equity shares ("Offer Shares"), representing 26% of the total issued and paid up equity share capital of JMT Auto Ltd ("Target"/"Target Company"/"JMT"),to the Public Shareholders of the Target Company by Amtek Auto Ltd. ("Acquirer").

This Detailed Public Statement (**DPS**) is being issued by the Manager to the Offer i.e., **D & A Financial Services (P) Limited**, on behalf of the Acquirer, namely, M/s Amtek Auto Limited pursuant to Regulation 13(4) as required under the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011") pursuant to Public Announcement dated 27 June, 2013 ("PA"), in terms of Regulations 3(1) and 4 of the SEBI (SAST) Regulation, filed on 27 June, 2013 with Bombay Stock Exchange Limited ("BSE"), National Stock Exchange Ltd("NSE") and with the Securities and Exchange Board of India("**SEBI**") and the target company at its registered office, in terms of Regulation 14(2) of the SEBI (SAST) Regulations.

I. ACQUIRER, TARGET COMPANY AND OFFER

1. Information about the Acquirer

1. M/s Amtek Auto Limited **(Hereinafter referred to as "Acquirer" or "AAL")** was incorporated as a Public Limited Company under the name of A. M. Metal Cast Limited on October 03, 1985 with the registrar of Companies Punjab, Himachal Pradesh and Chandigarh at Jalandhar. The name of the Company was changed to Amtek Auto Limited vide Fresh Certificate of Incorporation dated November 12, 1987 issued by the Registrar of Companies Punjab, Himachal Pradesh and Chandigarh at Jalandhar. At Present the Registered Office of the Company is situated at Plot No. 16, Industrial Estate, Rozka Meo, P. O. Sohna, Mewat, Haryana - 122103, Phone No. 0124-2362140, Fax No. 0124-2362454. The Corporate Office of the company is situated at 3, Local Shopping Centre, Pamposh Enclave, G K I, New Delhi-110048, Ph No. 011-42344444, Fax No. 011-42344000. Web: http//:www.amtek.com
2. Amtek Auto Limited is a leading Indian supplier of automotive components. It is an integrated automotive component manufacturer with facilities for forging, machining and sub-assemblies in locations in India, the United States, Germany and the United Kingdom.

   It supplies over 300 varieties of components and assemblies to leading domestic and global vehicle original equipment manufacturers ("OEMs"). It is specialized in the manufacture of the key "5C" components required in any automotive engine, connecting rods, crankshafts, cylinder blocks, cylinder heads and camshafts. In addition, it also manufacture other components such as flywheel ring gears, steering knuckles, pivot arms, constant velocity joint bells, torque links, case components, bearings machined turbo charger housing, engine cases, oil sump, bearing frame and ladders, and similar products for the automotive industry.
3. The acquirer belongs to Amtek Group and its shares are listed on the National Stock Exchange of India Limited (NSE) and The Bombay Stock Exchange Limited (BSE).
4. As of the date of this DPS, the Acquirer has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
5. The Shareholding Pattern of the Acquirer Company as on 31.03.2013 is given as under:

S. No.	Name	No. of Shares	% of shareholding
(A)	**Promoters and Promoter Group**		
1.	Arvind Dham	2390645	1.09
2.	Anita Dham	389595	0.18
3.	Anubhav Dham	11000	0.01
4.	Anamika Dham	6000	0.00
5.	Aisa International Pvt. Ltd.	6510000	2.98
6.	Forbes Builders Pvt.Ltd	14108614	6.45
7.	Turjo Arts Pvt. Ltd.	15868390	7.26
8.	SPT Infotech Pvt.Ltd	10085095	4.61
9.	Quality Publicity Pvt.Ltd.	10724000	4.91
10.	Shivani Horticulture Pvt.Ltd.	11111956	5.08
11.	Kings Footwear India Pvt.Ltd	10585059	4.84
12.	Amtek Laboratories Ltd.	15603395	7.14
	Total Promoters' Shareholding (A)	**97393749**	**44.55**
(B)	**Public Shareholding**		
1.	Mutual Funds/UTI	1354835	0.62
2.	Financial Institutions/ Banks/FIIs	81087715	37.09
3.	Bodies Corporate	29076632	13.30
4.	Individuals	8843994	4.04
5.	Any Other (specify)	866820	0.40
	Total Public Shareholding (B)	**121229996**	**55.45**
	GRAND TOTAL (A)+(B)	**218623745**	**100.00**

6. The Brief Financials of the Amtek Auto Limited are as under:

(Rs in Lacs)

Particulars	Year ended June 30, 2010 (Audited)	Year ended June 30, 2011 (Audited)	Year ended June 30, 2012 (Audited)	Nine Months ended March 31, 2013* (Unaudited)
Total Income/Net Income	142434.39	196020.46	245392.72	191332.00
Profit After Tax	14306.02	8182.20	29155.70	34480.00
Earning Per Share (EPS) (In Rs)	8.61	3.87	13.38	15.77
Networth	386020.72	426574.89	438329.35	470337.00

* As Certified by Mr. M. K. Agarwal, Partner of M/s Manoj Mohan & Associates., Chartered Accountants, (Membership No. 076980), being statutory auditor of the company having their office at C-86, Gulmohar Commercial Complex, Sector 15, Noida -201301, Tel: 0120 - 2516516, 4314155, Fax No. 0120- 2516516.

7. The Company has acquired 3550000 equity shares representing 24.66% of the total paid up share capital of target company i.e JMT Auto Ltd. on June 27, 2013.
8. There is no other person/entity acting as a person acting in concert with the acquirer for the purpose of this instant offer.

2. Sellers

2.1 Seller 1 - Mr Rajeev Singh Dugal

1. Mr Rajeev Singh Dugal is an Indian Resident residing at 4, Jubilee Road, Bistupur, Jamshedpur, Jharkhand . He is a part of Promoter Group of the Target Company.
2. As on the date of Public Announcement, Mr Rajeev Singh Dugal holds 1323626 equity shares/voting rights in the Target Company representing 9.19% of the issued and paid up equity share capital capital/voting capital of the Target Company.
3. Mr Rajeev Singh Dugal has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("**SEBI Act**").
4. Following Closing (as defined below), Mr Rajeev Singh Dugal will not hold any equity shares in the Target Company.

2.2 Seller 2 - KU Benefit Trust

1. Ku Benefit Trust having its office at 4, Jubilee Road, Bistupur, Jamshedpur-831001, Jharkhand and is the part of Promoter Group of the Target Company.
2. As on the date of Public Announcement, Ku Benefit Trust holds 54433 equity shares/voting rights in the Target Company representing 0.38% of the issued and paid up equity share capital /voting capital of the Target Company.
3. Ku Benefit Trust has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("SEBI Act") or under any regulations made thereunder.
4. Following Closing (as defined below), Ku Benefit Trust will not hold any equity shares in the Target Company.

2.3 Seller 3 - RSD Finance Limited

1. RSD Finance Limited is company incorporated under the provisions of Companies Act, 1956 and having its registered office situated at 224 A. J. C. Bose Road, Krishna Building, 9th Floor, Room No. 902, Kolkata, West Bengal.- 700017, and it belongs to Promoter Group of the Target Company.
2. As on the date of Public Announcement, RSD Finance Limited holds 2452299 equity shares/voting rights in the Target Company representing 17.04% of the issued and paid up equity share capital /voting capital of the Target Company.
3. RSD Finance Limited has not been prohibited by SEBI from dealing in securities, in terms of Section 11B of the Securities and Exchange Board of India Act, 1992, as amended, ("SEBI Act") or under any regulations made thereunder.
4. Following Closing (as defined below), RSD Finance Limited will not hold any equity shares in the Target Company.

3. Target Company

JMT Auto Limited

1. JMT Auto Limited (hereinafter referred to as "JMT"), was originally incorporated as Private Limited Company in the name of Jamshedpur Metal Treat (P) Limited vide Certificate of Incorporation dated April 30, 1987 issued by the Registrar of Companies, Kolkata, West Bengal. The Company was converted in to Public Limited Company vide fresh Certificate of Incorporation dated April 21, 1992 issued by the Registrar of Companies, Bihar under the name Jamshedpur Metal Treat Limited. Further the name of the Company was changed to its present name i.e JMT Auto Limited vide fresh Certificate of Incorporation dated November 07, 1997 issued by the Registrar of Companies, Calcutta, West Bengal. Presently the Registered Office of the Company is situated at 224 A. J. C. Bose Road ,Krishna Building, 9th Foor, Room No. 902, Kolkata, West Bengal.- 700017. The Company does not belong to any group as such. The Corporate Office of the company is situated at C-19 & 20, D-2-3, D-8-12, NS-29-34, 7th Phase, Industrial Area, Adityapur, Jamshedpur-832109, Jharkhand. Phone No. 0657-6626340, Fax No.- 0657-2200749.
2. The Authorized Share Capital of JMT as on March 31, 2013 is Rs. 1500 lacs, comprising of 15000000 equity shares of Rs 10/- (Rupee Ten Only) each. The issued, subscribed and paid-up equity share capital of JMT as on date of Public Announcement stood at Rs 1439.52 lacs comprising of 14395204 fully paid up equity share of Rs 10/- (Rupees Ten only) each.
3. There are no partly paid up shares in the Company.
4. The target company is engaged in the business of manufacture of Auto Components. Its core competence is in manufacture of Gears and Transmission parts. In addition to that the company has also penetrated in to other sector such as agriculture, oil and gas, earth moving, railways etc. It is one of the leading component manufactures in Auto, Oil & Gas, Earth Moving and Agriculture etc with a bull run both in domestic and exports market. The manufacturing facilities of the company is located at Jamshedpur, Karnataka and Lucknow.
5. The shares of "JMT" are listed on Bombay Stock Exchange Limited (BSE), Mumbai and National Stock Exchange Ltd.(NSE) and the shares of the target company are frequently traded at the National Stock Exchange of India Limited.
6. The Brief financials of the JMT are as under:

(Amount in Rs. Lacs)

Particulars	Year ended March 31, 2011 (Audited)	Year ended March 31, 2012 (Audited)	Year ended March 31, 2013 (Audited)
Total Income/Net Income	29378.47	37003.42	32053.61
Profit After Tax	981.81	1608.45	1202.08
Earnings Per Share (EPS)	6.82	11.17	8.35
Networth	11673.23	13114.39	14241.89

* Source: Annual Report

4. Details of the Offer

1. This offer is made to all the equity shareholders of Target Company other than acquirer and parties to the share purchase agreement to acquire up to 3742760 equity shares of face value of Rs 10/- each at an offer price of Rs 149/- per equity shares ("Offer Price"), payable in cash, aggregating to Rs 557671240 /- (Rupees Fifty Five Crore Seventy Six Lacs Seventy One Thousand Two hundred and Fourty only) ("Offer Size").
2. The Offer Shares represent 26% of the paid up equity share capital of the Target Company as on the 10th Working day (with "**Working Day**" as defined under the SEBI (SAST) Regulations, 2011) after the closure of the tendering period under the Open Offer("**Emerging Voting Capital**").
3. The Emerging Voting Capital has been computed as follows:

Particulars	Issued and Paid up Capital and Voting Rights	% of Emerging Voting Capital
Fully paid up Equity Share as on the date of PA	14395204	100
Partly paid up Equity Share as on the date of PA	Nil	Nil
Convertible instrument outstanding	Nil	Nil
Employee stock options outstanding	Nil	Nil
Emerging Voting Capital	**14395204**	**100**

4. The Offer is subjected to the following statutory approvals namely:
   (a) As on the date of Public Announcement, the approval of Banks/Financial Institutions is required for the purpose of this Offer, to the best of the knowledge of the Acquirer.
   (b) As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
   (c) The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
   (d) In case of a delay in the receipt of any statutory approvals that become applicable to the offer, SEBI may, if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default, failure or neglect on the part of the Acquirer and/ or the PAC to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, permit the Acquirer and the PAC to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of time to the Acquirer to make payment of the consideration to the Public Shareholders whose Equity Shares have been accepted in the offer.
5. The Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations and is not a competitive bid in terms of Regulation 20 of the SEBI (SAST) Regulations.
6. The Acquirer at present have no intention to sell, dispose of or otherwise encumber any significant assets of JMT in the succeeding two years, except in the ordinary course of business of JMT. However JMT's future policy for disposal of its assets, if any, will be decided by its Board of Directors, subject to the applicable provisions of the law and subject to the approval of the shareholders at a General Body Meeting of JMT in terms of Regulation 25(2) of the Regulations.
7. The acquisition of 26% of the paid up equity share capital of target company under this offer together with the equity shares being acquired in terms of share purchase agreement and equity shares presently held by the acquirer will result in public shareholding in JMT being reduced below the minimum level required for the purpose of continuous listing under clause 40A of the Listing Agreement and Rule 19A of the Securities Contract Regulations/Rules, 1957 ("SCRR"). Assuming full acceptance under this offer, the post offer holdings of the acquirer shall go beyond the maximum permissible non public shareholding under SCRR and in case the holding of the acquirer goes beyond the limit due to acquisitions as mentioned above, the acquirer hereby undertakes to reduce their shareholding to the level stipulated in the SCRR and within the time specified therein and through permitted routes available under the listing agreement including any other such routes as may be approved by SEBI from time to time.

II. BACKGROUND TO THE OFFER

1. This Offer is being made in accordance with Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations, 2011 pursuant to the entering in to share purchase agreement with the sellers/promoter group of Target Company.
2. The Acquirer, the Seller 1, Seller 2 , Seller 3 (together" Sellers") have entered into the share purchase agreement, pursuant to which and subjected to the satisfaction or waiver, if applicable, of the conditions contained in the SPA, the Sellers have agreed to sell, and the Acquirer has agreed to purchase in cash 3830358 equity shares of the total issued and paid up equity share capital of the company at a price of Rs 148.70 (Rupees One Hundred Forty Eight and Paisa Seventy Only) per equity shares representing approximately 26.61% of the total paid up equity share capital of the Target Company (the "Sale Shares"). The acquirer have an intention to complete the transaction of "Sale Shares" along with change in control and management of target company in compliance with Regulation 22(2) of SEBI (SAST) Regulations, 2011 and the acquirer have deposited 100% consideration payable under the offer in the escrow account opened for the purpose of this offer.

   The details of Sale Shares are as follows.
   1. 1323626 Equity Shares representing 9.19% of the Emerging Voting Capital of the Target from Seller 1.
   2. 54433 Equity Shares re presenting 0.38% of the Emerging Voting Capital of the Target from Seller 2.
   3. 2452299 Equity Shares representing 17.04% of the Emerging Voting Capital of the Target from Seller 3.
   3. Mode of Payment: The Offer Price is payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations, 2011.
   4. The Acquirer is interested in taking over the management and control of JMT. Thus substantial acquisition of shares and voting rights accompanied with change in control and management is the reason and rationale for the offer. Further after successful completion of takeover, the acquirer have no intention to change the existing line of business of target company.

III SHAREHOLDING AND ACQUISITION DETAILS

The current and proposed shareholding of the acquirer in target company and the details of their acquisitions are as under:

Details	Acquirer		PAC	
	Number of Equity Shares	%*	Number of Equity Shares	%*
Shareholding as of the date of Public Announcement	3550000	24.66	Nil	Nil
Shares acquired between the PA date and the DPS date	Nil	Nil	Nil	Nil
Shares proposed to be acquired through share purchase agreement	3830358	26.61	Nil	Nil
Shares proposed to be acquired under this offer	3742760	26.00	Nil	Nil
Post Offer Shareholding*	11123118	77.27	Nil	Nil

(1) Computed on the basis of the Emerging Voting Capital.
(2) Assuming full acceptance in the Offer.

IV OFFER PRICE

1. The Equity Shares are listed on the National Stock Exchange of India Limited (NSE) and The Bombay Stock Exchange Limited (BSE). The equity shares of the target company on NSE are frequently traded, in terms of the SEBI (SAST) Regulations. The trading turnover in the Equity Shares based on the trading volumes on the NSE and BSE for the period from June 2012 to May 2013 i.e 12 calendar month preceding June, 2013, the month in which the Public Announcement was issued as given below:

Name of the Stock Exchange	Total number of equity shares traded during the 12 calendar months prior to the month of PA i.e June 2012 to May 2013	Total Number of Listed Shares	Annualized Trading turnover (as % of total equity shares listed)
NSE	2955642	14395204	20.53
BSE	1260147	14395204	8.75

Source: www.nseindia.com, www.bseindia.com

2. The Offer Price of Rs 149/- (Rupees One Hundred and Forty Nine Only) per Offer Share is justified in terms of Regulations 8(2) of the SEBI (SAST) Regulations, 2011being the highest of the following parameters:

	Details	Rupees
a.	The Negotiated Price	Rs. 148.70
b.	The Volume Weighted average price paid or payable for acquisition, by the Acquirer or PAC during the fifty two weeks immediately preceding the date of PA	Rs. 148.70
c.	The Highest Price paid or payable for any acquisition by the Acquirer or PAC during the twenty six weeks immediately preceding the date of the PA	Rs. 148.70
d.	The volume weighted average market price of equity shares of the Target Company for a period of sixty trading days immediately preceding the date of the PA as traded on National Stock Exchange of India Limited, being the Stock Exchange where the maximum volume of trading in the shares of the Target Company are recorded during such period, the shares being frequently traded.	Rs 97.87

Note: The offer price would be revised in the event of any corporate action like bonus, splits etc: where the record date for effecting such corporate action falls within 3 Working Days prior to the commencement of the tendering period in the offer.

3. The Acquirer may revise the Offer Price at its discretion or pursuant to any acquisition by the Acquirer at a price which is higher than the Offer Price at any time prior to 3 Working Days prior to the commencement of the tendering period under the Offer. In the event of such a revision, the Acquirer shall, (i) make a corresponding increase to the escrow amounts, as more particular set out in Part V - Financial Arrangements of this DPS below, (ii) make a public announcement in the same newspapers in which the DPS is to be published, and (iii) simultaneously with such announcement, inform SEBI, the Stock Exchanges and the Target Company at its registered office of such a revision.

V. FINANCIAL ARRANGEMENTS

1. The Acquirer has adequate resources to meet the financial requirements of the Offer. The Acquirer has made firm arrangement for the resources required to complete the Offer in accordance with the SEBI (SAST) Regulations, 2011. The acquisition will be financed through Internal / personal resources and no borrowings from banks / FIs etc., is being made.
2. Assuming full acceptance, the total requirement of funds for the Offer would be Rs. 557671240 (Rupees Fifty Five Crore Seventy Six Lacs Seventy One Thousand Two Hundred and Forty Only). In accordance with Regulation 17(1) of the SEBI (SAST) Regulations, 2011, the Acquirer have open an Escrow Account with Axis Bank having its branch office at Green Park, New Delhi and have deposited Rs. 557671240/- (Rupees Fifty Five Crore Seventy Six Lacs Seventy One Thousand Two Hundred and Forty Only) being 100% of the total consideration payable to the shareholders under the Open Offer.
4. In terms of Regulation 17(10)(e), in case of non-fulfillment of obligations by the Acquirer, the Manager to the Offer shall ensure realization of escrow amount by way of foreclosure of deposit.
5. The Acquirer has entered into an agreement (the " **Escrow Agreement**") with Axis Bank Limited, having its Registered Office at 3rd Floor, Trishul, Opp. Samartheswar Temple, Law Garden, Ellis Bridge, Ahmedabad 380006,(the" **Escrow Agent**") and the Manager to the Offer, pursuant to which the Acquirer have deposited an amount aggregating to Rs. 557671240/- (Rupees Fifty Five Crore Seventy Six Lacs Seventy One Thousand Two Hundred and Forty Only) in cash, being 100% of the Offer Size ("**Cash Escrow**"), in the escrow account opened with the Escrow Agent ("**Escrow Account**"). The Cash Escrow constitutes the escrow account in terms and subjected to the conditions set out in the Escrow Agreement.
6. The Acquirer have duly empowered M/s D & A Financial Services (P) Limited, Manager to the Offer, to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations, 2011.
7. The Manager to the Offer, M/s D & A Financial Services (P) Limited, hereby confirms that firm arrangements for funds and money for payment through verifiable means are in place to fulfill the Offer obligations.

VI Statutory Approvals / Other Approvals Required For the Offer

1. As on the date of Public Announcement, the approval of Banks/Financial Institutions is required for the purpose of this Offer, to the best of the knowledge of the Acquirer.
2. As on the date of Public Announcement, to the best of the Acquirer's knowledge, no other statutory approvals are required to be obtained for the purpose of this Offer.
3. The Offer would be subject to all other statutory approvals that may become applicable at a later date before the completion of Offer.
4. In case of a delay in receipt of any statutory approvals that become applicable to the offer, SEBI may if satisfied that such delay in the receipt of the requisite statutory approval was not attributable to any willful default , failure or neglect on the part of the Acquirer to diligently pursue such approval, and subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, 2011, permit the Acquirer and the PAC to delay commencement of the tendering period for the Offer pending receipt of such statutory approvals or grant extension of the time to the Acquirer and the PAC to make payment of the consideration to the public shareholders whose shares have been accepted in this offer.
5. In terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011, in the event that the approvals that become applicable after the date of DPS, are refused, the acquirer shall have the right to withdraw the offer. In the event of such a withdrawal of the offer, the acquirer (through the manager) within 2 workings days of a such withdrawal make a public announcement of such withdrawal stating the grounds for the withdrawal in accordance with Regulation 23(2) of the SEBI (SAST) Regulations, 2011.

VII TENTATIVE SCHEDULE OF OFFER

S. No	Activity	Days & Dates
1.	**Date of Public Announcement**	**Thursday, June 27, 2013**
2.	Date of Publication of Detailed Public Statement	Thursday, July 04, 2013
3.	Filing of the Draft letter of Offer to SEBI	Thursday, July 11, 2013
4.	Last Date for a Competitive Offer(s)	Thursday, July 25, 2013
5.	**Identified Date***	**Monday, August 05, 2013**
6.	Date by which Final Letter of Offer will be dispatched to the shareholders	Tuesday, August 13, 2013
7.	**Last Date for revising the Offer Price/ number of shares.**	**Friday, August 16, 2013**
8.	Date by which the committee of the independent directors of the Target Company shall give its recommendations.	Monday, August 19, 2013
9.	**Date of Publication of Offer Opening Public Announcement**	**Tuesday, August 20, 2013**
10.	**Date of Commencement of Tendering Period (Offer Opening date)**	**Wednesday, August 21, 2013**
11.	**Date of Expiry of Tendering Period (Offer Closing date)**	**Wednesday, September 04, 2013**
12.	Last Date of communicating rejection/acceptance and payment of consideration for applications accepted/ return of unaccepted share certificates/ credit of unaccepted Equity Shares to Demat Account.	Thursday, September 19, 2013

**The identified date is only for the purpose of determining the public shareholders as on such date to whom the Letter of Offer would be mailed. It is clarified that all the Public Shareholders (registered or unregistered) are eligible to participate in this offer at any time prior to the closure of tendering period.*

VIII PROCEDURE FOR TENDERING OF SHARES IN THE CASE OF NON RECEIPT OF LETTER OF OFFER

1. All public shareholders, whether holding Equity Shares in dematerialized form or physical form, registered or unregistered, are eligible to participate in this Offer at any time during the tendering period of this offer.
2. The Letter of Offer specifying the detailed terms and conditions of this offer along with the Form of Acceptance -cum-Acknowledgement ("**Form of Acceptance**") will be mailed to all the public shareholders whose name appeared on the register of members of the Target Company as at the close of business hours on the Identified Date.
3. The Public Shareholders who wish to tender their Equity Shares pursuant to this Offer will be required to communicate their acceptance in the form and manner specified in the Letter of Offer to the Registrar to the Offer, M/s Beetal Financial and Computer Services Pvt Ltd in accordance with the instructions contained in the Letter of Offer and Form of Acceptance. Applicants, who cannot hand deliver documents at the collection centers, as will be mentioned in the Letter of Offer, may send such documents by registered post or by courier, at their own risk and cost, to the Registrar to the Offer.
4. In case of the Equity Shares held in dematerialized form, the Depository Participant ("DP") name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledge by the DP for transferring the Equity Shares, as per the instruction given below:

Depository Participant Name	**SMC Global Securities Limited**
DP ID	**IN303655**
Client ID	**10002465**
Account Name	**JMT AUTO LTD. OPEN OFFER ESCROW ACCOUNT**
Depository	**National Securities Depository Limited (NSDL)**

It is the sole responsibility of the public shareholders to ensure credit of their respective Equity Shares in the depository account above, prior to the closure of the offer.

Shareholders having their beneficiary account in Central Depository Services (India) Limited ("CDSL") have to use inter-depository delivery instructions slip for the purpose of crediting their equity shares in favour of the special depository account with NSDL.

5. Public Shareholders who are holding Equity Shares in the physical form and who wish to tender their respective Equity Shares in the offer are required to submit the duly signed Form of Acceptance addressed to the Registrar to the Offer together with the Original Share Certificate(s), valid transfer deed(s), and such other documents as may be specified in the Letter of Offer and the Form of Acceptance, either by hand delivery on weekdays or by registered post, so as to reach the Registrar to the Offer on or before the closure of the tendering period i.e not later than Wednesday, August 21, 2013 in accordance with the instruction specified in the Letter of Offer and the Form of Acceptance.
6. Person who have acquired Equity Shares but whose name do not appeared in the register of members of the target company as on Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified date, or those who have not receive the Letter of Offer, may also participate in this offer by submitting an application on plain paper giving details regarding their Offer as set out in the PA, this DPS and the Letter of Offer, which may be obtained from the SEBI's Website (**www.sebi.gov.in**) or from Beetal Financial and Computer Services Pvt Ltd.

The detailed procedure for tendering the Equity Shares in this Offer will be available in the Letter of Offer.

IX Other Information

1. The directors of the acquirer accept full responsibility for the information contained in the Public Announcement (PA) and this Detailed Public Statement (DPS) (other than such information that has been sourced from public sources or provided and confirmed by the Target Company and shall be jointly or severally responsible for the fulfillment of the obligations under the Offer and as laid down in SEBI (SAST) Regulations.
2. The Acquirer have appointed Beetal Financial and Computer Services Pvt Ltd as Registrar to the Offer. Address **Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062, E. Mail: beetalrta@gmail.com, Tel. Nos.: 29961281-82, Fax No.: 29961284, Contact Person: Mr. Punit Mittal.**
3. The Acquirer have appointed M/s Desai & Diwanji, Advocates & Solicitors as its Legal Advisor for the purpose of this offer. Address: 15th Floor, Building No. 5, Tower A, DLF Cyber Terraces, DLF Phase III, Gurgaon-122022, Contact Person: Mr Raghav Mathur, Tel No. 0124-4850300, Fax No. 0124-4850339.
4. This DPS and the PA would also be available on SEBI's Websites (**www.sebi.gov.in**).
5. The Acquirer reserves the right to withdraw the Offer pursuant to Regulation 23(1) of the SEBI (SAST) Regulations, 2011. Any such withdrawal will be notified in the form of a public announcement in the same newspapers in which this Detailed Public Statement appears.
6. The withdrawal of shares will be available only for the Share certificates/ Shares that have been received by the Registrar to the Offer or credited to the Special Depository Escrow Account.
7. The intimation of returned shares to the Shareholders will be sent at the address as per the records of Depository.
8. If there is any upward revision in the Offer price to be made, an acquirer may make upward revisions to the offer price, and subject to the other provisions of these regulations, to the number of shares sought to be acquired in the open offer, at any time prior to the commencement of the last three working days before the commencement of the tendering period.

Manager to the Offer	Registrar to the Offer
D & A FINANCIAL SERVICES (P) LIMITED 13, Community Centre, East of Kailash, New Delhi - 110065. Tel nos.: 011-26419079/ 26218274; Fax no.: 011 - 26219491; E-mail: dafspl@gmail.com Contact Person: **Mr. Priyaranjan** **SEBI Rgn No.: INM000011484**	**Beetal Financial & Computer Services Pvt. Limited** Beetal House, 3rd Floor, 99, Madangir, Near Dada Harsukh Das Mandir, New Delhi-110062 E-Mail: beetalrta@gmail.com Tel. Nos.: 29961281-82, Fax No.: 29961284 Contact Person: : **Mr. Punit Mittal** **SEBI Regd. No. INR000000262**

Issued on behalf of the Board of Directors of Acquirer
By Manager to the Offer

Place : New Delhi
Date : July 03, 2013